

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 2095/2014

BRIJENDRA SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 27-03-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Appellant(s) Mr. Satyajit A. Desai, Adv.
Ms. Anagha S. Desai, AOR
Mr. Mehmood Umar Faruqui, Adv.

For Respondent(s) Mr. Samir Ali Khan, AOR
Mr. Andleeb Naqvi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Hearing of the appeal is expedited.

However, further sentence of the appellant No.2/Rajju s/o Brijendra Singh is suspended during the pendency of the appeal. He shall be released on bail, if not otherwise required in connection with any other case, on the terms and conditions that can be imposed by the Trial Court.

(ASHWANI THAKUR)
COURT MASTER (SH)

(MALA KUMARI SHARMA)
COURT MASTER